

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 2093
TO BE ANSWERED ON 15TH MARCH, 2022
COLLECTION OF LAND OWNERSHIP DATA

2093. DR. SANJEEV KUMAR SINGARI:
SHRI T.R.V.S. RAMESH:

Will the minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has made any attempts to collect gender dis-aggregated data on land ownership, particularly agricultural land and if so, the details thereof, if not, the reasons therefor;
- (b) whether the Government has taken any steps to provide more security to women farmers by encouraging their ownership of land;
- (c) if so, the details thereof, if not, the reasons therefor;
- (d) whether the Government has made any attempts to promote or incentivize joint-titles for agricultural land to provide women farmers more security and if so, the details thereof;
- (e) whether the Government has taken any steps to promote women's farmer's collectives and if so, the details thereof;
- (f) whether the Government has considered de-linking farmer's entitlements from their ownership of land that may improve the ownership of land by women farmers and if so, the details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री
(SHRI NARENDRA SINGH TOMAR)

- (a): As per the information collected in Agriculture Census 2015-16, number of male and female operational holders in the country were about 125.75 million and 20.44 million respectively.
- (b) to (d): The subject 'Land' and its management falls under the legislative and administrative jurisdiction of States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto. The decision to promote or incentivize joint-titles for agricultural land and to promote ownership of land by women has to be taken by States under the relevant State Government laws.
- (e): To promote the collectives of farmers including women farmers, Department of Agriculture & Farmers Welfare (DA&FW) has launched a scheme for Formation and Promotion of 10,000 Farmer Producer Organisations (FPOs). Further, to avail the benefits of Equity Grant under this scheme, there is a provision of having at least one women director in the board of beneficiary FPOs).
- (f): The Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) Scheme is a gender neutral scheme and at present landholding is the primary eligibility criterion to get benefits under the scheme.
